

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:3705
ANSWERED ON:10.09.2007
ILLEGAL CAPTURING OF INDIAN FISHERMEN
Appadurai Shri M.

Will the Minister of DEFENCE be pleased to state:

- (a) the number of Indian fishermen illegally captured by Srilankan and Pakistan Navy during the last two years;
- (b) the steps taken by Indian Government to get release of Indian fishermen from both the countries;
- (c) whether any agreement has been reached among these countries regarding fishing, demarcation of jurisdiction; and
- (d) if so, the details thereof ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

- (a) During the last two years, i.e. 2005 and 2006, a total of 639 Indian fishermen were apprehended by the Pakistani authorities. During the same period, 13 Indian fishermen were taken in Sri Lankan custody on charges other than fishing/poaching.
- (b) Cases of Indian fishermen apprehended/taken into custody by Sri Lanka and Pakistan are promptly taken up with the respective Governments.
- (c)&(d) : While no agreement has been signed with Pakistan in this regard, as per the bilateral agreements signed with the Sri Lankan Government in 1974 and 1976, International Maritime Boundary Line has been demarcated.